

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
NEW DELHI

O.A. No. 61/1990.
T.A. No.

198

DATE OF DECISION 27.2.90

Shri Hakim Chand Bhatia Applicant (s)

Shri K.S. Sebharwal, Advocate for the Applicant (s)

Versus

Union of India Respondent (s)

(Admn.)

Shri Sharda Ram, Asstt. Manager Advocate for the Respondent (s)

CORAM :

The Hon'ble Mr. T.S. Oberoi, Member (Judicial).

The Hon'ble Mr. I.K. Rasgotra, Member (Administrative).

1. Whether Reporters of local papers may be allowed to see the Judgement ? Yes
2. To be referred to the Reporter or not ? No
3. Whether their Lordships wish to see the fair copy of the Judgement ? No
4. To be circulated to all Benches of the Tribunal ? No

JUDGEMENT (ORAL)

(Delivered by Hon'ble Shri I.K.Rasgotra).

The 33 applicants in this OA No.61/1990 have prayed for granting them chance to exercise the option for coming over to the revised pay scales under the provision of CCS (Revised pay) Rules, 1973. The departmental representative submitted that orders for giving the option to the applicants have already been issued vide Office Circular dated 31st January, 1990, with the permission that all concerned employees may exercise their option by 31.3.90. The main relief, therefore, has already been provided to the applicants.

2. The learned counsel for the applicants submitted that the Tribunal may be pleased to fix a date by which the consequential benefits flowing from this option may be afforded to the applicants.
3. The respondents are directed that the process of re-fixing of the pay etc. may be completed after 31st March 1990 within six months and the payment of arrears etc. may also be made during the same period to all concerned employees. OA is disposed of on the above lines with no order as to costs.

Abul
(I.K. Rasgotra)
Member (Admn.) 27/2/90

Abul
(T.S. Oberoi)
Member (Judl.) 27/2/90